

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

31. IA 2093/2024 in C.P. (IB)/988(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024**

NAME OF THE PARTIES:- Jayesh Sanghrajka
IN THE MATTER OF
Piramal Capital & Housing Finance Limited
V/s
Edweena Real Estate Private Limited

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 2093 of 2024:- Counsel, Nikita Mandaniyan i/b Paranali Gada appeared for the Applicant/RP through VC. This Application is filed by the Resolution Professional for placing on record report of constituting Committee of Creditors under Section 21 of the Insolvency and Bankruptcy Code, 2016 read with Regulation 17(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 which is annexed with the present Application. The said report is taken on record, no order is called for. Accordingly, **IA 2093 of 2024 is allowed and disposed of.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)